

CASE NO.:
Appeal (civil) 1663 of 2008

PETITIONER:
EXECUTIVE ENGINEER, PUBLIC HEALTH DIV

RESPONDENT:
KUMESH

DATE OF JUDGMENT: 25/02/2008

BENCH:
TARUN CHATTERJEE & HARJIT SINGH BEDI

JUDGMENT:
JUDGMENT

O R D E R

CIVIL APPEAL NO.1663 OF 2008
(Arising out of SLP(C)No.5463 of 2007) (CC No.12608)

Delay condoned.
Leave granted.

This appeal is directed against the judgment and final order dt.24.04.2007 passed by the High Court of Punjab and Haryana at Chandigarh in C.W.P.No.16957 of 2006 by which the High Court has affirmed the award passed by the Labour Court with 50% back wages to be paid to the respondent.

Considering the facts and circumstances of the case, we are of the view that the order regarding payment of 50% back wages be modified by 25% of back wages to be paid to the respondent. We order accordingly. With this modification, the order of the High Court is affirmed. The appeal is disposed of accordingly. There shall be no order as to costs.